


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.08.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 269/9/HDB/2018
NAME OF THE COMPANY	Apex Drugs Ltd
NAME OF THE PETITIONER(S)	Zhejiang TongXiang Trade (Group) Company Ltd
NAME OF THE RESPONDENT(S)	Apex Drugs Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
G. SUBASH	Adv.	903270227	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

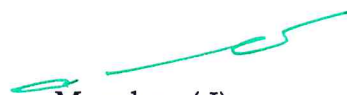
ORDER

Counsel for Operational Creditor is present. He has filed memo along with copy of e-mail notice sent to the Managing Director of the Corporate Debtor Company.

None appeared for Corporate Debtor. Corporate Debtor is called absent.

Earlier notice sent to the Corporate Debtor was returned with endorsement "not claimed". Therefore Corporate Debtor is treated as absent. Counsel is directed to furnish the name of IRP along with his consent.

List the matter for hearing on 29.08.2018.


Member (J)